

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/TT/2017

Subject : Determination of transmission tariff for Pole-II of the +/- 800 kV, 3000 MW Champa and Kurukshetra HVDC terminals along with associated bays from COD to 31.3.2019 under "Western Region- Northern Region HVDC inter-connector for IPP projects in Chhattisgarh" in Western Region and Northern Region for 2014-19 tariff block.

Date of Hearing : 20.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Uttar Pradesh Power Corporation Limited and 34 others

Parties present : Shri Vivek Kumar Singh, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri B. Dash, PGCIL
Shri R.B. Sharma, Advocate, BRPL

Record of Proceedings

The representative of the petitioner submitted that the present petition is with regard to determination of transmission tariff of Pole-II of the +/- 800 kV, 3000 MW Champa and Kurukshetra HVDC terminals along with associated bays. The tariff for Pole-I of the said line was approved vide order dated 22.2.2018 in Petition No. 13/TT/2017. There is difference of 6 months in commissioning of Pole-I and Pole-II. The representative of the petitioner submitted that the cost variation was due to the variation in the exchange rates and the reasons for cost variation have been submitted. The time over-run of 26 months was due to delay in grant of forest clearance and ROW issues. The time over-run in case of Pole-I has already been condoned by the Commission. The representative of the petitioner further submitted that they have submitted rejoinders to the reply of BRPL and NTPC. The representative of the petitioner requested for grant of transmission charges which shall be recovered on monthly basis and the billing collection and disbursement of transmission charges shall be governed as per clause 11(3)(i) of the Central Electricity Regulatory Commission (Sharing of inter-state transmission Charges and Losses) Regulations, 2010. Further, the representative of the petitioner requested for grant of Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations.



2. The Commission observed that it is not clear whether the entire capacity of Pole-II is utilised and directed the petitioner to submit the LTA operationalised on account of COD of Pole-II by 28.4.2018. The petitioner's prayer for grant of AFC under Regulation 7 (7) of the 2014 Tariff Regulations will be considered after the receipt of the said information. The Commission directed the petitioner to submit following information on affidavit by 28.4.2018 with a copy to the respondents:-

(a) Information regarding time over-run in the following format:-

Sl. No.	Activity	Envisaged		Actual	
		Starting date	Date of completion	Starting date	Date of completion
1.	Investment Approval Approval by the Board				
2.	LOA				
3.	Forest clearance proposal submitted & cleaned. a. Bilaspur Forest Area b. Damoh Forest Area c. Jabalpur and Shahdol Any other				
4.	Material Supply IET Bus Reactor				
5.	Foundation				
6.	Tower Erection				
7.	Stringing				
8.	Transmission Line				
9.	Champa pooling station Pole-I Pole-II				

- b) The LTA operationalized capacity on account of commissioning of Pole-II of HVDC Champa-Kurukshetra line along with enhanced ATC, list of LTA operationalized on account of commissioning of Pole-II of Champa-Kurukshetra line;
- c) Form-4A and Form-5 by clearly reconciling the liability amount claimed in Form-7;
- d) Supporting document (i.e. interest rate and exchange rate proof) used for foreign loans i.e. ADB VII and ADB VIII.

3. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

4. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

